

(2)

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

ORIGINAL APPLICATION No.959/2006

WEDNESDAY, THIS THE 13th DAY OF SEPTEMBER, 2006

HON'BLE MR. JUSTICE KHEM KARAN .. VICE CHAIRMAN

HON'BLE MR. P.K. CHATTARJI .. MEMBER (A)

Vidur Mohan Mudgil,
S/o Late Sri Rameshwar Prasad Sharma,
R/o: C/o U.D. Padaliya, Cant. Road,
Damuwa, Dhunga, Kathgodam,
District - Nainital. **Applicant**

(By Advocate Shri R.P.S. Chauhan)

Vs.

1. Union of India, through General Manager,
North East Railways, Gorakhpur.
2. Divisional Railway Manager,
Izzatnagar Division,
North East Railways, Izzatnagar,
Bareilly.
3. Divisional Mechanical Engineer,
Izzatnagar Division (Power),
North East Railways, Izzatnagar,
Bareilly.
4. Divisional Railway Manager (Personnel),
Izzatnagar Division,
North East Railways, Izzatnagar,
Bareilly. **Respondents**

(By Advocate Shri P.N. Rai,
Senior Standing Counsel for Railways)

ORDER

Hon'ble Mr. Justice Khem Karan, Vice Chairman :

Shri R.P.S. Chauhan, learned counsel for the applicant and Shri P.N. Rai,
Senior Standing Counsel for Railways, for Respondents, present.

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2. Heard. The applicant is aggrieved of the order dated 08.08.2006, by which the applicant has been transferred from Kathgodam to Farrukhabad, on administrative grounds.

3. The learned counsel for the applicant has contended that the administrative grounds are not disclosed in the transfer order and the applicant has several family problems. He says that the mother of the applicant is aged about 71 years and moreover, his wife is in family way, as is evident from the Annexures to the O.A. It is also said that the representation dated 28.08.2006, given to the Divisional Railway Manager, North East Railways, Izzatnagar, is also lying undisposed of.

4. We are of the view, that it would be sufficient, if the Divisional Railway Manager, Izzatnagar, is directed to consider the representation and pass suitable orders within a time to be fixed by this Tribunal.

5. The O.A. is finally disposed of with a direction to Respondent No.2, to consider and dispose of the said representation, a copy of which is annexed at Annexure No.6, within a period of fifteen days from the date a certified copy of the order is produced before him.

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(P.K. CHATTARJI)
MEMBER (A)

✓ 13.9.07
(JUSTICE KHEM KARAN)
VICE CHAIRMAN

psp.